

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 22.07.2010**

The Meeting No. 17/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 22.07.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. Kuldeep Singh, Asstt. Director	MSME
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

**MEETING NUMBER** : 17/84-ALC3/2010 **MEETING DATE** : 22.07.2010

1	<b>Case No.:1/17/84-ALC3/2010</b>	Party Name:ADITYA BIRLA NUVO LTD.	Meet No/Date:17/84-ALC3/2010 22.07.2010	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/0044/AM11/	RLA File :04/24/040/0003/AM11/	Lic.No/Date:0210140892 16.04.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 15.07.2010. It was therefore decided to withdraw this case from the agenda.			

2	<b>Case No.:1/17/84-ALC3/2010</b>	Party Name:STANFAB APPARELS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2010 22.07.2010	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00105/AM11/	RLA File :04/24/040/00045/AM11/	Lic.No/Date:0410114161 31.05.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., which are mandatory in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated 24th March, 2008. In view of this, Committee in consultation with the representatives of technical authorities present in the meeting decided to allow the item of import @ 2.60 Sq mtrs./Pc taking cue from SION, J-360. The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

3	<b>Case No.:5/11/84-ALC3/2010</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:17/84-ALC3/2010 22.07.2010	<b>Status : Rejected</b>
	HQ File :01/84/050/00072/AM11/	RLA File :05/24/040/00079/AM11/	Lic.No/Date:0510265357 02.06.2010	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case export item is Ladies Top and firm have not indicated whether the same is sleeveless or full sleeve. Further, they have also not given drawing, design, calculation alongwith justification for seeking higher wastage, in absence of which it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

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<b>Case No.:3/12/84-ALC3/2010</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:17/84-ALC3/2010 22.07.2010	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00077/AM11/	RLA File :05/24/040/00086/AM11/	Lic.No/Date:0510265693 08.06.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-			
Export item	Export Qty.	Import item	Quantity allowed
Ladies tunic Top in 97% cotton 3% spandex poplin	3724 Nos.	97% cotton 3% spandex poplin printed woven Fabric GSM: 100+/- 10%	10210 Sq. Metr.

printed woven Fabric  
GSM: 100+/- 10%

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:4/12/84-ALC3/2010

Party Name:MACCAFERRI  
ENVIRONMENTAL SOLUTIONS PVT.  
LTD.

Meet No/Date:17/84-ALC3/2010  
22.07.2010

Status:  
Approved

HQ File :01/84/050/00078/AM11/

RLA File :31/24/040/00046/AM11/

Lic.No/Date:3110043501  
08.06.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below:-

S. No.	Export item	Import item	Quantity allowed
1	Paraweb reinforcement Webbing Strips made-up of Polyester Filament Yarn,LLDPE, Masterbatch & Kevlar	1.Yarn High Tenacity Polyester Filament yarn 2.Linear Low Density Polyethy (LLDPE) 3.Masterbatch 4. Kevlar	1) 176490 Kgs  2) 111505 Kgs  3) 4503 Kgs 4) 226 Kgs.

The ratio of LLDPE & Master batch polymer shall be maintained 100:4.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

6	<b>Case No.:5/12/84-ALC3/2010</b>	Party Name:JIW ANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:17/84-ALC3/2010 22.07.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00079/AM11/	RLA File :02/24/040/00022/AM11/	Lic.No/Date:0210143174 09.06.2010	Defer Date: 26.08.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.			

7	<b>Case No.:7/12/84-ALC3/2010</b>	Party Name:SURAJ FILAMENTS PVT. LTD.,	Meet No/Date:17/84-ALC3/2010 22.07.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00081/AM11/	RLA File :24/24/040/00002/AM11/	Lic.No/Date:2410028629 09.06.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side firm have not mentioned the specific material through which export item is made out, in absence of which it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case. Firm may be advised to provide complete information alongwith justification to review of this case further. RLA may take suitable consequential action accordingly.			

<b>Case No.:3/13/84-ALC3/2010</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:17/84-ALC3/2010 22.07.2010	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00084/AM11/	RLA File :05/24/040/00096/AM11/	Lic.No/Date:0510266013 14.06.2010	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

Export item	Export Qty.	Import item	Quantity allowed
Infant dress in 100% polyester jacquard yarn dyed woven Fabric GSM: 190+/- 10% Style No. 786126	5923 Nos.	100% polyester jacquard yarn dyed woven Fabric GSM: 190+/- 10%	5595 Sq. Metrs.
		Trims 100% polyester knitted fabric, GSM: 43+/- 10%	5908 Sq mtrs.

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Infant dress in 100% polyester jacquard yarn dyed woven Fabric GSM: 190+/- 10% Style No. 786125	11617 Nos.	100% polyester jacquard yarn dyed woven Fabric GSM: 190+/- 10%	8723 Mtrs.	Sq.
Infant Skirts in 100% polyester woven solid dyed Fabric GSM: 201+/- 10% Style No. 778719/801637/800492	2277 Nos.	100% polyester woven solid dyed Fabric GSM: 201+/- 10%	1470 Mtrs.	Sq.
		Trims 100% polyester knitted fabric, GSM: 43+/- 10%	1470 mtrs.s	Sq

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions

9	<b>Case No.:4/13/84-ALC3/2010</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:17/84-ALC3/2010 22.07.2010	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00085/AM11/	RLA File :05/24/040/00097/AM11/	Lic.No/Date:0510266015 14.06.2010	Defer Date: 26.08.2010
<p><b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.</p>				

10	<b>Case No.:5/13/84-ALC3/2010</b>	Party Name:RICHA & CO	Meet No/Date:17/84-ALC3/2010 22.07.2010	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00086/AM11/	RLA File :05/24/040/00078/AM11/	Lic.No/Date:0510266028 14.06.2010	Defer Date: 26.08.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.			

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Case No.:7/13/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:17/84-ALC3/2010 22.07.2010	Status: Approved								
HQ File :01/84/050/00088/AM11/	RLA File :05/24/040/00088/AM11/	Lic.No/Date:0510266030 14.06.2010									
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-											
<table><tr><th>Export item</th><th>Export Qty.</th><th>Import item</th><th>Quantity allowed</th></tr><tr><td>Ladies tunic Top made of 100% polyester metallic printed woven Fabric GSM: 93+/- 10% Style purple passion-sty 1J008053</td><td>6350 Nos.</td><td>100% polyester metallic printed woven Fabric GSM: 93+/- 10%</td><td>18034 Sq. Metrs.</td></tr></table>				Export item	Export Qty.	Import item	Quantity allowed	Ladies tunic Top made of 100% polyester metallic printed woven Fabric GSM: 93+/- 10% Style purple passion-sty 1J008053	6350 Nos.	100% polyester metallic printed woven Fabric GSM: 93+/- 10%	18034 Sq. Metrs.
Export item	Export Qty.	Import item	Quantity allowed								
Ladies tunic Top made of 100% polyester metallic printed woven Fabric GSM: 93+/- 10% Style purple passion-sty 1J008053	6350 Nos.	100% polyester metallic printed woven Fabric GSM: 93+/- 10%	18034 Sq. Metrs.								
The GSM shall match on both side of export and import. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions											



12	<b>Case No.:6/13/84-ALC3/2010</b>	Party Name:RICHA & CO	Meet No/Date:17/84-ALC3/2010 22.07.2010	<b>Status: Deferred</b>
	HQ File :01/84/050/00087/AM11/	RLA File :05/24/040/00081/AM11/	Lic.No/Date:0510266029 14.06.2010	Defer Date: 26.08.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.			

13	<b>Case No.:2/17/84-ALC3/2010</b>	Party Name:STALWART LIFESTYLE PVT.LTD.	Meet No/Date:17/84-ALC3/2010 22.07.2010	<b>Status: Rejected</b>
	HQ File :01/84/050/00106/AM11/	RLA File :05/24/040/00143/AM11/	Lic.No/Date:0510268309 15.07.2010	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description of export item it is not clear whether the item is garment or any textiles made-ups or other things, in absence of which it is not possible to compute the requirement of inputs in this case. Hence, Committee was constrained to reject the case. Firm may be advised to provide complete information alongwith justification to review this case further. RLA may take suitable consequential action accordingly.			

Manually generated agenda cases

Case No.149	M/s G.P.L Polyfils, Kanpur
NC No.17/AM11	F.No.01/84/50/430/AM07/DES-V
Dated 22.7.2010	Ratification of input output norms in respect of Advance authorization No.0610011516 dated 12.12.2007.

Decision: The Committee considered the case as per agenda and observed that in similar case of the firm, Policy Division has given comments. It was therefore decided to link that case file and defer the case for re-listing on 19.08.2010.

Case No.150	M/s Richa & Co., New Delhi
NC No.17/AM11	F.No.01/84/50/594/AM06/DES-V
Dated 22.7.2010	Re-fixation of input output norms in respect of Advance authorization No.0510167551 dated 28.09.2005 .

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.

Case No.151	M/s Richa & Co., New Delhi
NC No.17/AM11	F.No.01/84/50/438/AM06/DES-V
Dated 22.7.2010	Re-fixation of input output norms in respect of Advance authorization No.0510167551 dated 28.09.2005 .

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/15/2010-11/Hosy. dated

22.07.2010 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Jacket made of 100% polyester woven fabric and with lining of 100% polyester printed fabric.	100% polyester woven fabric, GSM-126+/-10%	2.90 Sq mtrs./Pc
	100% polyester printed fabric, GSM-75+/-10%	1.80 Sq mtrs./Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.152	M/s Kanpur Plastipack Ltd., Kanpur
NC No.17/AM11	F.No.01/84/50/278/AM10/DES-V
Dated 22.7.2010	Request for re-fixation/modification of input output norms in respect of Advance authorization No.0610017061 dated 13.01.2010.

Decision: The Committee considered the case as per agenda and decided to transfer the case file to DES-VII Section (NC-VII) for their necessary action.

Case No.153	M/s Birdy Exports Pvt. Ltd., Bangalore
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NC No.17/AM11	F.No.01/84/162/135/AM11/DES-V
Dated 22.7.2010	Re-fixation of input output norms in respect of Annual Advance authorization No.0710070873 dated 09.04.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 26.08.2010.

Case No.154	Reference received from PC-IV (B) in r/o M/s Abhishek Industries Ltd., Ludhiana
NC No.17/AM11	F.No.01/84/162/148/AM11/DES-V
Dated 22.7.2010	Clarification for export product G/Bleaching/Dyed/Made-ups A/O W/or Met Yarn under DEPB.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm alongwith complete manufacturing process Bamboo fibre alongwith stage-wise wastage and justification thereof with sample before NC meeting to be held on 26.08.2010. It was therefore decided to defer the case for re-listing on 26.08.2010.

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